

(b) if so, the reasons therefor?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) and (b). The employment of persons below ground in Sasti Colliery will be suspended from 1st July to 30th September, 1962 if the management fails to provide the necessary protective works for safety of persons.

Coal Production (Madhya Pradesh)

2111. Shri Hari Vishnu Kamath: Will the Minister of Mines and Fuel be pleased to refer to the reply given to Unstarred Question No. 1193 on the 14th May, 1962 and state:

(a) whether work of coal production has been resumed at Gotitoria and Mohpani areas of Narsinghpur district, Madhya Pradesh;

(b) if so, since when;

(c) the quantity of coal produced between 1957 to 1961; and

(d) the details of programme and plan during the next five years?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) to (d). The work of coal production has not yet been resumed at Gotitoria and Mohpani areas of Narsinghpur district, Madhya Pradesh.

Tax Exemptions

2112. Dr. L. M. Singhvi: Will the Minister of Finance be pleased to state:

(a) what tax exemptions have been granted to different public undertakings; and

(b) which of these exemptions are not granted to private sector industries?

The Minister of Finance (Shri Morarji Desai): (a) and (b). Under the Income-tax Act and Wealth Tax Act, no special exemption is granted to public undertakings as such. As regards Gift Tax Act all companies except the companies falling under

the purview of Section 104 of the Income-tax Act, 1961 are exempt from Gift Tax. The Reserve Bank of India is exempt from income-tax in view of the provision contained in Section 48(1) of the Reserve Bank of India Act, 1934. The Deposit Insurance Corporation is exempt from income-tax for the accounting year during which the corporation was established and for four accounting years following that year in view of the provision contained in Section 30 of the Deposit Insurance Corporation Act, 1961. Whatever exemptions the Income-tax Act provides, are available equally to the public and the private sector undertakings.

The customs tariff does not discriminate between the public sector and private sector. No exemption from customs duty has been granted to the public undertakings as such.

In the sphere of Union Excise duty also no discrimination is made between the public undertakings and the private sector industries.

Grant of Foreign Exchange to Indians for Going Abroad

2113. Dr. L. M. Singhvi: Will the Minister of Finance be pleased to state:

(a) how many Indian nationals went abroad during the years 1959-60, 1960-61 and 1961-62 and to which countries;

(b) the total foreign exchange sanctioned and spent on these Indian nationals who went abroad during the aforesaid years; and

(c) the maximum foreign exchange sanctioned to any single individual or couple, with their name or names?

The Minister of Finance (Shri Morarji Desai): (a) and (b). A statement giving the relevant details is laid on the Table of the House. [See Appendix III, annexure No. 36].

(c) Exchange is released according to varying scales laid down for various purposes. Hence, no useful purpose

will be served by comparing the amount released in individual cases.

आगरा विश्वविद्यालय के अग्रणी कालेज

२११४. श्री ओंकार सिंह : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि

(क) आगरा विश्वविद्यालय में सम्बद्ध इन समय तिब्बत डिप्री कालेज चल रहे हैं ;

(ख) इस विश्वविद्यालय के कार्य-क्षेत्र में कौन-कौन से जिले आते हैं ; और

(ग) क्या विश्वविद्यालय में सम्बद्ध सभी डिप्री कालेजों के नामों की एक सूची जिनका समा-पटल पर रखा जायेगा ?

शिक्षा मंत्री (डा० का० ला० श्रीमानी) :

(क) ११० ।

(ख) और (ग). विवरण समा पटल पर रखा गया है [देखिये पृ० ३६३ व. अनुसूचक संख्या ३७] ।

Pakistani Nationals Sent Back to Pakistan

2115. Shri Raghunath Singh: Will the Minister of Home Affairs be pleased to state:

(a) how many Pakistani nationals who entered India illegally were sent back during 1952-1962; and

(b) their number from the States of Rajasthan, Punjab, Jammu and Kashmir; Assam and Tripura and Manipur?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The information is being collected and will be laid on the Table of the House, as soon as it is available.

12 hrs.

RE: MOTION FOR ADJOURNMENT

Mr. Speaker: Now, we take up the Call attention notice; Shri Hem Barua.

Shri H. N. Mukerjee (Calcutta Central): What about my adjournment motion, Sir?

Mr. Speaker: I have made enquiries. Probably, Government would be having all the information by tomorrow.

Shri H. N. Mukerjee: In this connection, I would like to make a submission. This report is circulated by the PTI from New York on the 24th May. Sir, as far as we know, no contradiction of the report has been issued by our Embassy in Washington or its branch in New York. I cannot imagine that our Embassy is hibernating over the week-end. Television like photograph does not lie. And, therefore, my feeling is that since this report has appeared and has gone uncontradicted for the space of at least 4 or 5 days, all that we require to establish in this House for your satisfaction is that a *prima facie* case has been established so that you should give your permission for the discussion of this matter by way of adjournment motion. It is not, at this point of time, our intention to go into the merits of the matter. We are only asking your permission for the adjournment of the House for this discussion. I can quite understand the Government trying to see that the Prime Minister comes to its rescue. I welcome it also. But, let us have it tomorrow. You can fix some time tomorrow so that we can have this discussion, if as I submit we have set up a *prima facie* case here. As a is, here is a report which has been uncontradicted and it is to be discussed by the House.

Mr. Speaker: I said the other day also that the facts that were being marshalled by the hon. Member were only received from newspaper reports. Unless the Government also has received that information, we cannot proceed. An adjournment motion can only be discussed when the facts are either admitted or established. Without the facts no adjournment motion can be taken up and discussed, because, if the Government only say